(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3005 4 2024/RG/LP Dated: 12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Wr. Ubaid Nazir Mir

S/O Sh. Nazir Ahmad Mir

R/O H.No. 5, Lane-D, Fair Bank's Colony, Rawalpora/Natipora, Srinagar

vide notification No. 2068 dated 13-07-2013 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56026-32 RG/LP Dated: 6.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ubaid Nazir Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3086 9 2024/RG/LP Dated: ( .12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umair Nabi

S/O Sh. Nabi Sheikh

R/O Checki-Kawoosa Village Dahwoota Tehsil Narbal, Budgam

vide notification No. 2071 RG/LP dated 13-09-203 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56033-39 RG/LP Dated: 12.2024

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Umair Nabi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3087 4 2024 /RG/LP Dated: (6.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Umi Aamar D/O Ghulam Rasool Parrey R/O Ugjan Dialgam, New Colony. Tehsil & District Anantnag

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: Stoyo-46 RG/LP Dated: 16.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Umi Aamar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3080 4 2024/RG/LP Dated: 6.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umer Akbar Dar

S/O Mohammad Akbar Dar

R/O Sadunara Hastikhan, Yarbalpora, Tehsil Hajin, District Bandipora

vide notification No. 2672 /RG/LP dated 13-9-2623 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56047-53 RG/LP Dated: 6 .12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Umer Akbar Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3089 42024 /RG/LP Dated: (6.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umar Bashir S/O Bashir Ahmad Bha R/O Shar Shali, Bhat Me		Pampore,	District Pulwama
vide notification No.	848	_/RG/LP	Dated <u>06-09-2023</u> for a
period of one year has be	een extended ti	ill 31.12.2	025 subject to the verification of
his/her Certificates/LL.B	Degrees from	the conce	erned University and verification

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56054-60 RG/LP Dated: 6 .12.2024

of his/her character and antecedents from the CID.

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Umar Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3090 4 2024 /RG/LP Dated: 12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Zarina Banoo D/O Mohd. Raza

R/O Pushkumthrumsa Near Middle School Thrumsa, Tehsil Kargil, and Distt. Kargil

vide notification No. 2080 /RG/LP dated 13-9-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: S6061-67 RG/LP Dated: 16 .12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kargil
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kargil.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Zarina Banoo, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3091 92024 /RG/LP Dated: 12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umer Mukhtar S/O Habibullah Ganai R/O Chanthan Check Pora, Ganayee Mohalla Tehsil Beerwah District Budgam

vide notification No. \(\frac{10}{2074}\) /RG/LP dated \(\frac{13-09-2013}{2025}\) for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 5668-74 RG/LP Dated: 6.12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Umer Mukhtar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3092 4 2024 /RG/LP Dated: 6.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zahid Bashir Bhat S/O Bashir Ahmad Bhat R/O Yangoora, Shalpora, Tehsil Lar, District Ganderbal

vide notification No. 2082 /RG/LP dated \(\frac{13-09-2023}{2025}\) for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: S6141-47 RG/LP Dated: 16.12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zahid Bashir Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3093 9 2024/RG/LP Dated: 12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zahid Gull S/O Ghulam Mohammad Dar R/O Water Hail, Tehsil Khansahib, District Budgam.

vide notification No. \(\frac{1}{2} \cdot \frac{9}{2} \) \(\frac{1}{2} \cdot \frac{1}{2} \cdot \frac{1}{2} \cdot \frac{1}{2} \cdot \frac{2}{2} \) for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56140-54 RG/LP Dated: 12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zahid Gull, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3094 9 2024/RG/LP Dated: 1.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Durkshan Shakeel D/O Mir Shakeel Ahmad R/O Khawajapora Nowshera Srinagar

vide notification No. 2252 /RG/LP dated 30-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56155-61 RG/LP Dated: 6 .12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Durkshan Shakeel, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3095 4 2024/RG/LP Dated: (4.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Abuzar S/O Mohd Hassan R/O H.No.55, Tehsil Kaksar, District Kargil

vide notification No. 2171 /RG/LP dated 28-9-23 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56174-00 RG/LP Dated: 16.12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kargil.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kargil.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Abuzar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3096 42024/RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Arzoo Jan D/O Abdul Gani Itoo R/O Qazigund Upper Bazar Tehsil Qazigund District Anantnag

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56161-07 RG/LP Dated: 4.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Arzoo Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3097 42024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tabish D/O Hakim Gh Mustafa R/O Sector-01, Lane-01, Umerabad, HMT Zainakote, Tehsil Shalteng, District Srinagar

vide notification No. 2090 /RG/LP dated 26-9-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56180-94 RG/LP Dated: 16.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tabish, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3098 4 2024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Showkat Ahmad Sheikh S/O Ab Rashid Sheikh R/O Kawoosa Khalisa, Tehsil Narbal, District Budgam

vide notification No. 2024 /RG/LP dated 12-09-2025 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56198-201 RG/LP Dated: 16.12.2024

### Copy forwarded to the: -

- Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Showkat Ahmad Sheikh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3099 4 2024/RG/LP Dated: 6.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anam Ejaz D/O Hafiz Ejaz Ahmed R/O H.No.64 Shah e Hamdan Colony, Naik Bagh Natipora Tehsil & District Srinagar

vide notification No. 2146 /RG/LP dated 28-9-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56202-00 RG/LP Dated: 6.12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Anam Ejaz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3160 4 2024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aafreen Manzoor D/O Manzoor Ahmad Pampori R/O Shalal Kadal, Haba Kadal Tehsil & District Srinagar

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56229-35 RG/LP Dated: 16 .12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aafreen Manzoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3101 9 2024 /RG/LP Dated:16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Azhar Latif

S/O Latif Ahmad Dhobi

R/O Pazwalpora, Shalimar Dhobi Mohalla Tehsil & District Srinagar

vide notification No. 2151 /RG/LP dated 28-9-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56236-42 RG/LP Dated: 16 .12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Azhar Latif, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3102 4 2024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abdul Hanan Lone S/O Mohammad Sultan Lone R/O Darpora Lolab( Kupwara) Mohalla Village Poranigama, Kupwara

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56243-49 RG/LP Dated: 16 .12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abdul Hanan Lone, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3103 4 2624 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abdul Faik Najar S/O Shabir Ahmad Najar R/O Wangan Pora Eidgah, Tehsil Eidgah, District Srinagar

vide notification No. /RG/LP dated 06-9-223 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56250-56 RG/LP Dated: 16.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abdul Faik Najar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3104 4 2024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Duha Maqbool D/O Mohd Maqbool Lone R/O Radbaugh Tehsil Dragmulla District Kupwara

vide notification No. \( \) \(

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56250-64 RG/LP Dated: 16.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Duha Maqbool, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3105 42024/RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Asma Rashid D/O Abdul Rashid Malla R/O Patushay Tehsil & District Bandipora

vide notification No. 1858 /RG/LP dated 08-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56282-80 RG/LP Dated: 16.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Asma Rashid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3106:42024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Adil Ashraf S/O Mohammad Ashraf Rather R/O Munpora, Wuyan Eidgah Mohalla Tehsil Pampore, District Pulwama

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56294-206 RG/LP Dated: 16 .12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Adil Ashraf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3107cy 2024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Huda Parvez D/O Parvez Ahmad Khan R/O Kadlabal Tehsil Pampore District Pulwama

vide notification No. 2966 /RG/LP dated 30.09.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56301-07 RG/LP Dated: 16.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Huda Parvez, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3168 4 2624 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gulzar Ahmad Mir S/O Sh. Abdul Khalid Mir R/O Tilagam Pattan, Baramulla

vide notification No. 1883 /RG/LP dated 11 - 09 - 2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56308-14 RG/LP Dated: 16.12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Gulzar Ahmad Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3109 4 2024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Heena Farooq D/O Sh. Farooq Ahmad Lone R/O Ayathmulla, Bandipora, Tehsil Bandipora

vide notification No. 1885 RG/LP dated 31-08-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56315-11 RG/LP Dated: 16 .12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Heena Farooq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3110 9 2024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irfan Majeed Teeli S/O Abdul Majeed Teeli

R/O Khayar Goripora, Tehsil Pahalgam, District Anantnag

vide notification No. 1893 RG/LP dated 11-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56322 - 28 RG/LP Dated: 16 .12.2024

### Copy forwarded to the: -

- Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Irfan Majeed Teeli, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 31119 2024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Iman Abdul Muizz S/O Sh. Fayaz Ahmad Dar R/O Bilal Colony, Krangsoo, Tehsil Mattan, Anantnag

vide notification No. 18 94 RG/LP dated 11-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56329-35 RG/LP Dated: 16 .12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Iman Abdul Muizz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 311242024 /RG/LP Dated: 6.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Idda Bashir D/O Bashir Ahamd Paul R/O Hyderpora, Tehsil Chanapora Natipora, District Srinagar

vide notification No. 1902 /RG/LP dated 11-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56337-43 RG/LP Dated: 16 .12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Idda Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3113 4 2024 /RG/LP Dated: 6.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Imbisaat Liyaqat S/O Liyaqat Ali Wan District Kulgam	i R/O Laderwan, Khawja Mohalla, Tehsil Trehgam,
vide notification No. $\sqrt{2}$	98 /RG/LP dated 11-09-20 \(\)3for a period
of one year has been	extended till 31.12.2025 subject to the verification of
his/her Certificates/LL.E	B Degrees from the concerned University and verification
of his/her character and	antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56353-59 RG/LP Dated: 16 .12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Imbisaat Liyaqat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3114 4 2024 /RG/LP Dated: 6.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Idrees Ahmad Mir S/O Gh Nabi Mir R/O Bumthan Mirbazar, Mir Mohalla, Tehsil & District Anantnag

vide notification No. 1900 /RG/LP dated 11-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56360-66 RG/LP Dated: 16.12.2024

#### Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Anantnag.

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Idrees Ahmad Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3115 4 2024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Asma Jahangir D/O Mohd Jahangir Khanday R/O Danow Bogund, Tehsil Qaimoh, District Kulgam

vide notification No. 1820 RG/LP dated 11-11-2022 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56367-73 RG/LP Dated: 16.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Asma Jahangir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3116 4 2024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Uzma Mehraj D/O Mehraj Ud Din Malik R/O H.No.130, Zabarwan Colony, Goripora, Sanatnagar, Srinagar.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56375-81 RG/LP Dated: 6.12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Uzma Mehraj, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3117 4 2024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ummer Akber Khan S/O Mohammad Akbar Khan R/O Palhallan Tantary Pora, Pattan, Tehsil Pattan, District Baramulla.

vide notification No. 1068 /RG/LP dated 28-07-2022 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56384-90 RG/LP Dated: 16.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ummer Akber Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3118 4 2024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sabreena Hassan D/O Ghulam Hassan Jahara R/O Brenwar, Tehsil Chadoora, District Budgam,

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56391-97 RG/LP Dated: 6 .12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge Budgam
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sabreena Hassan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3119 9 2024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shahiqah Shakil

S/O Shakil Ahmad Shakil

R/O Narbal, Budgam, Tehsil Narbal, District Budgam

vide notification No. 696 /RG/LP dated 30-66-2022 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56398-405 RG/LP Dated: 16 .12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shahiqah Shakil, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3120 4 2024 /RG/LP Dated: 6.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Iqra Altaf

D/O Altaf Ahmad Mazhama

R/O Wani Mohalla, Tehsil Magam, District Budgam

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56406-12 RG/LP Dated: 16 .12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Iqra Altaf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3121 9 2024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Iqra Gulzar

D/O Gulzar Ahmad Handoo

R/O Nowapora, Khanyar, Tehsil Khass, District Srinagar.

vide notification No. 1904 /RG/LP dated 11-09-2025 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56413-19 RG/LP Dated: 16.12.2024

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Igra Gulzar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3122 4 2024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Maryam D/O Tahseem Bashir Balti R/O House No.213, Firdous Colony, Upper Soura, Buchpora Tehsil Eidgah District Srinagar

vide notification No. 2558 /RG/LP dated 9-1(-2-23) for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56420-26 RG/LP Dated: 16 .12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Maryam, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3123 4 2024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ishrat Bashir Lone D/O Bashir Ahmad Lone R/O Darpora Lolab, Doni Mohalla Darpora, Tehsil Lalpora, District Kupwara

vide notification No. 1903 /RG/LP dated \(\left(1-\delta\gamma-2\delta2\right)\) for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56427-33 RG/LP Dated: 16.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ishrat Bashir Lone, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3124 of 2024/RG/LP Dated: 6.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammad Rafeeq Rather S/O Gh. Mohammad Rather R/O Ajas, Mohalla Pottu, Tehsil Ajas District Bandipora

vide notification No. 1918 /RG/LP dated 11-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56436-42 RG/LP Dated: 16.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammad Rafeeg Rather, Advocate

......for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3125 9 2024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr.Muzamil Mohammad Meer S/O Ghulam Mohammad Meer R/O Guzriyal, Shahe Mohalla, Tehsil Kralpora, District Kupwara

vide notification No. 1930 /RG/LP dated 11-08-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56443-49 RG/LP Dated: 6.12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr.Muzamil Mohammad Meer, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3126 9 2024/RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nadeem Khaliq Ganie S/O Abdul Khaliq Ganie R/O Neelipora, Ganie Mohalla, Tehsil Handwara, District Kupwara.

vide notification No. 2217 /RG/LP dated 28-9-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 5 6450-56 RG/LP Dated: 16 .12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nadeem Khaliq Ganie, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3127 4 2024 /RG/LP Dated: (6.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Humarah D/O Abdul Gani Najar R/O 106 Wani Mohalla/Mazhama Tehsil Magam District Budgam-193401

vide notification No. 2554 /RG/LP dated 9-11-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56457-63 RG/LP Dated: 16 .12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Humarah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3128 9 2024 /RG/LP Dated: ( 12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nomaan Shafi Rather S/O Mohd Rather R/O Ruhu near Grid Station, Tehsil & District Anantnag.

vide notification No. 2092 /RG/LP dated 26-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56464-70 RG/LP Dated: 16.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nomaan Shafi Rather, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3129 4 2624 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neelofar Mushtaq D/o Mushtaq Ahmad Malla R/O Nooripora, Branwari Mohalla, Tehsil Pattan, District Baramulla

vide notification No. <u>3213</u> /RG/LP dated <u>28-65-2623</u> for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56471-77 RG/LP Dated: 16.12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Neelofar Mushtaq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3136 4 2024 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rabiya Rashid D/O Abdul Rashid Badyari R/O Khawaja Bagh, Tailbal, Tehsil Hazratbal, District Srinagar

vide notification No. 2211 /RG/LP dated 28-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56478-84 RG/LP Dated: 12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rabiya Rashid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 31319 2024/RG/LP Dated: 612.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Raziya Bashir D/O Bashir Ahmad Malla R/O Khumani Chowk, Tehsil & District Budgam

vide notification No. 2208 /RG/LP dated 28-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56485-91 RG/LP Dated: 16.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Raziya Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3132 4 2024/RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rehana Rashid Bakhroo D/O Abdul Rashid Bakhroo R/O 148 Koudabal B Rainawari , Tehsil Khanyar, District Srinagar vide notification No. 2194 /RG/LP dated 28-9-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56492-90 RG/LP Dated: 16.12.2024

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rehana Rashid Bakhroo, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3133 9 2029 /RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

D/O Farooq Ahmad Wani R/O Chansar Kulgam Tehsil & District	Kulgam	
vide notification No. 2196	_/RG/LP dated <u>28-09-2023</u>	for a
period of one year has been extended til	Il 31.12.2025 subject to the verifica	tion of
his/her Certificates/LL.B Degrees from the	he concerned University and verif	ication

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56499-506 RG/LP Dated: 16.12.2024

of his/her character and antecedents from the CID.

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ruby Farooq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 31344 2024/RG/LP Dated: ( 12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms.Tabina Nisar D/O Nisar Ahmad Banday R/O Lal Bazar Botshah Mohalla, Tehsil Eidgah, District Srinagar

vide notification No. 2289 /RG/LP dated 30-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56507-13 RG/LP Dated: 14.12.2024

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tabina Nisar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3135 4 2024/RG/LP Dated: 16.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tahmeena Bano D/O Ghulam Hassan Dar R/O Pathla Kansipora, Tehsil & District Baramulla

vide notification No. 2288 /RG/LP dated 30-67-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56514-20 RG/LP Dated: 6 .12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Barammulla
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tahmeena Bano, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3136 42024 /RG/LP Dated: \6.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Uzma Yousuf D/O Mohammad Yousuf Ahangar R/O Chanapora, Nowshera, Tehsil Eidgah & District Srinagar

vide notification No. 2282 /RG/LP dated 30-9-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56521-27 RG/LP Dated: 16.12.2024

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Uzma Yousuf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3137 4 2024 /RG/LP Dated: 17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Zahida Rashid D/O Ab Rashid Dar

R/O Dogripora Awantipora Tehsil Awantipora District Pulwama

vide notification No. > 20 /RG/LP dated 30-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56633-39 RG/LP Dated: 17.12.2024

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Zahida Rashid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3138 4 2024 /RG/LP Dated: 17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Zainab Nisar Mir D/O Nisar Ahmed Mir W/O Khalid Shah R/O Bagh Mehtab, Tehsil & District Srinagar

vide notification No. \( \) /RG/LP dated \( \frac{30-09-2023}{2023} \) for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56640-46 RG/LP Dated: 1.12.2024

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Zainab Nisar Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3139 9 2024/RG/LP Dated: 17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Gulshan Ara
D/O Noor Mohd Ganaie
R/O Gogigam Kawarhama, Tehsil Kawarhama, District Baramulla

vide notification No. 274 /RG/LP dated 30-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Certificates/LL.B Degrees from the concerned University and verification of

By Order

Assistant Registrar (LP)

No: 56647-53 RG/LP Dated: 17 .12.2024

his/her character and antecedents from the CID.

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Gulshan Ara, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3140 92024 /RG/LP Dated: 7.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Farooq Ahmad Pajwari S/O Mohd Ismail Pajwari R/O Babademb Road, Habbakadal, Tehsil South, District Srinagar A/P 25, Palace Hills, Karan Nagar, Tehsil & District Jammu

vide notification No. 2293 /RG/LP dated 30-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56654-60 RG/LP Dated: 7 .12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar/Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar/Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Farooq Ahmad Pajwari, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3141 9 2024 /RG/LP Dated: 17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sikandar Hussain Malik S/O Malik Shahlal R/O Sonium, Malik Mohalla Tehsil Kunzer District Baramulla

vide notification No. 1889 /RG/LP dated 11-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56661-67 RG/LP Dated: 17 .12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sikandar Hussain Malik, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

	2 111				17
No:	314	2	/RG/LP	Dated:	17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Murtaza Nasir S/O Late Assadullah Bhat R/O Peer Bagh Green Avenue Sector – B, District Srinagar

vide notification No. 1936 /RG/LP dated 1-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 568-74 RG/LP Dated: 1.12.2024

### Copy forwarded to the: -

- 1: Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Murtaza Nasir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3143 9 2024/RG/LP Dated: 17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nayeem UI Hassan S/O Ghulam Hassan Lone R/O Wanigam Payeen, Tehsil Pattan, I	District Baramulla.	
vide notification No. 1947	/RG/LP dated <u>  1~ο9 – Σο23</u> for	r a
period of one year has been extended ti	II 31.12.2025 subject to the verification	1 01
his/her Certificates/LL.B Degrees from t	he concerned University and verificat	ior

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56675-81 RG/LP Dated: 7 .12.2024

of his/her character and antecedents from the CID.

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nayeem UI Hassan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3144 42024/RG/LP Dated: 17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nimra Ashfaq D/O Ashfaq Ahmad Bhat R/O Firdous Abad Batamaloo, Tehsil & District Srinagar

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56682-88 RG/LP Dated: 1.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2: Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Nimra Ashfaq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3145 92024 /RG/LP Dated: 17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Najma Abid Noorjahan D/O Abdul Hamid Padder R/O Sadiwara,Khahgund, Verinag, Near Masjid, Tehsil Dooru, District Anantnag

vide notification No. 1950 /RG/LP dated 11-9-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 5689-95 RG/LP Dated: 7.12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ananthag
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Najma Abid Noorjahan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3146 92024 /RG/LP Dated: 17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sabiqa Feroz Qadri D/O Feroz Ahmad Qadri R/O Daulat Abad Nowpora, Tehsil Khanyar, District Srinagar

vide notification No. 2028 /RG/LP dated 12-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56696-702 RG/LP Dated: 17.12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sabiqa Feroz Qadri, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3147 4 2024/RG/LP Dated:\7.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nahida Mohi Ud Din D/O Gh Mohi Ud Din Malik R/O Khumeriyal Lolab, Tehsil & District Kupwara

vide notification No. 1956 /RG/LP dated 11-9-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56763-69 RG/LP Dated: 1.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Nahida Mohi Ud Din, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3148 92024/RG/LP Dated: 17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Owais Tawseed Mir S/O Shabir Amhad Mir R/O Janwara, Sopore Tehsil Dangerpora District Baramulla

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56743-49 RG/LP Dated: 17 .12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Owais Tawseed Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3149 92024/RG/LP Dated: 12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Parvaiz Mehraj S/O Mehraj U Din Sofi R/O Wuyan, Tehsil Pampore, District Pulwama

vide notification No. 1957 /RG/LP dated 11~09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56756-57 RG/LP Dated: 7.12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Parvaiz Mehraj, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 3150 4 2024/RG/LP Dated: 17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Raqeeb-ul- Hassan S/O Gh. Hassan Shah R/O Khandiphari Harnag, Mohalla Allaiepora, Anantnag.

vide notification No. 1975 /RG/LP dated 12-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56760-66 RG/LP Dated: 17.12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rageeb-ul-Hassan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3151 7 2024 /RG/LP Dated: 17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rukaya Nissar D/O Sh. Nissar Ahmad Malik R/O Hardu Madam, Tangmarg, District Baramulla.

vide notification No. / RG/LP dated 12-01-2013 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56767-73 RG/LP Dated: 17.12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rukaya Nissar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3152 4 2024 /RG/LP Dated: 17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rayees Ahmad Lone S/O Abdul Salam Lone R/O Russu, Tangpora, Tehsil Narbal, District Budgam

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56774-@0 RG/LP Dated: 1 .12.2024

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rayees Ahmad Lone, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3153 4 2024 /RG/LP Dated: 7.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rahil Amin Mir S/O Mohammad Amin R/O Mirabad Safapora	Mir , Tehsil Lar, District Ganderbal
vide notification No.	986 /RG/LP dated \2-01-2023 for a
period of one year has	been extended till 31.12.2025 subject to the verification of
his/her Certificates/LL.E	Degrees from the concerned University and verification
of his/her character and	antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Aşsistant Registrar (LP)

No: 56781-87 RG/LP Dated: 1.12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rahil Amin Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3154 4 2024 /RG/LP Dated: 7.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Roohi Handoo D/O Gh. Mohi Din R/O 31, New Colony Nigeen, Mirzabagh Hazratbal, Tehsil Srinagar North, District Srinagar.

vide notification No. 1987 /RG/LP dated 12-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56700-94 RG/LP Dated: 17.12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Roohi Handoo, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3155 4 2024 /RG/LP Dated: 7.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shimaila Jahanbeen D/O Sh. Muzaffer Shuja R/O H.No.22, Lane No.2, Qayoom Colony, Rawalpora, Chanapora / Natipora, Srinagar.

vide notification No. 1997 /RG/LP dated 12-09-223 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56795-001 RG/LP Dated: 17.12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shimaila Jahanbeen, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3156 9 2024 /RG/LP Dated: 17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Amash Ali S/O Syed Mohd. Ali R/O Kazmie Lodge, Munawara- Adad, Srinagar

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56862-00 RG/LP Dated: 17.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Syed Amash Ali, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3157 9 2029 /RG/LP Dated: 17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Roomi Jan D/O Abdul Ahad Sheikh R/O Trali Bala, Exchange Road Tral near HDFC Bank Tral, Teshil Tral, District Pulwama

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56209-15 RG/LP Dated: 17.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Roomi Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3158 4 2024 /RG/LP Dated:17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Junaid Ul Muzzafar S/O Muzzafar Ahmad Wani R/O Babhara Pulwama Tehsil & District Pulwama

vide notification No. 2.185 /RG/LP dated 28-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56016-22 RG/LP Dated: 17.12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Junaid Ul Muzzafar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3159 4 2024/RG/LP Dated: 17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sabiya Reyaz D/O Reyaz Ahmad Changal R/O Baghat, Tehsil Sopore, District Baramulla

vide notification No. 2045 /RG/LP dated 13-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56824-30 RG/LP Dated: 17 .12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sabiya Reyaz , Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3160 4 2024 /RG/LP Dated: 17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Farah Jan D/O Bilal Ahmad Dar R/O Qalamdan Pora, Fateh kadal, Tehsil-Srinagar South, District-Srinagar

vide notification No. 577 /RG/LP dated 27-05-2022 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56831-37 RG/LP Dated: 17 .12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Farah Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3161 4 2024/RG/LP Dated: 7.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sheikh Anwar ul Hak S/O Sheikh Gh. Mohmmad R/O Mughal Masjid Hawal Tehsil Khanyar, Srinagar

vide notification No. 1981 of 2023 /RG/LP dated 12-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: Stay2-40 RG/LP Dated: 1.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge Srinagar.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sheikh Anwar ul Hak, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3162 42024 /RG/LP Dated: 17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Samir Ahmad Paray S/O Mushtaq Ahmad Paray R/O Hygam, Tehsil Sopore, District Baramulla

vide notification No. \( \frac{19}{209} \) /RG/LP dated \( \frac{12-09-202}{202} \) for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56249-55 RG/LP Dated: 17 .12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Samir Ahmad Paray, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3163 4 2024/RG/LP Dated: 17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Syed Asif Zahoor Indrabi S/O Syed Zahoor Ud Din Indrabi R/O Kaitch Razgeer, Peer Mohalla, Tehsil Khansahib, District Budgam

vide notification No. <u>2008</u> /RG/LP dated <u>12-09-2023</u> for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56856-62 RG/LP Dated: 7.12.2024

#### Copy forwarded to the: -

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- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Syed Asif Zahoor Indrabi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## <u>NOTIFICATION</u>

No: 3164 eq 2024 /RG/LP Dated: 17.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sajad Farooq Rather D/O Farooq Ahmad Rather R/O Kanga, Tawheed Pora, Tehsil Kangan, District Ganderbal

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56863-69 RG/LP Dated: 17.12.2024

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sajad Faroog Rather, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3165 9 2024 /RG/LP Dated: 7.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sayima Qadri D/O Ghulam Qadir R/O Tral-I-Payeen, Noor Abad, Tehsil Tral, District Pulwama

vide notification No. 2018 /RG/LP dated 12-09-2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (LP)

No: 56870-76 RG/LP Dated: 7.12.2024

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- 1. Principal District and Sessions Judge, Pulwama
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Pulwama
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sayima Qadri, Advocate

.....for information and necessary action.